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HIGH COURT OF CHHATTISGARH, BILASPUR

MEMORANDUM

No. 15 6 /2020 Contribution to PM CARES FUND Bilaspur, dated 4.2. May, 2020

To.

The Secretary (Justice),
Government of India,
Ministry of Law & Justice,
(Department of Justice), Jaisalmer House,
26-Mansingh Road,
New Delhi - 110011

Subject

: Regarding donation to the 'Prime Minister's Citizen Assistance and

Relief in Emergency Situations Fund' (PM CARES Fund)'.

On the subject cited above, as directed, this is to inform you that Hon'ble the Chief Justice of this High Court expressed his desire to give some contribution on behalf of judiciary of the state of Chhattisgarh to the 'Prime Minister's Citizen Assistance and Relief in Emergency Situations Fund' (PM CARES Fund)' for the noble cause of dealing with any kind of emergency or distress situation arising due to pandemic of COVID-19. Therefore, all the Hon'ble Judges, Registry Officers/Employees of the High Court and all the Judicial Officers and Employees of the Subordinate Judiciary were requested to voluntarily donate one day salary to the PM CARES Fund.

Accordingly, all the Hon'ble Judges, Registry Officers/Employees of this High Court and Judicial Officers/Employees of the Subordinate Judiciary of the State of Chhattisgarh have donated total amount of Rs. 53,68,867/- (Rs. Fifty Three Lac Sixty Eight Thousand Eight Hundred Sixty Seven Only) from their salary to the PM CARES Fund.

You are requested to bring the aforesaid facts in the knowledge of Hon'ble the Prime Minister of India.

22.05.2020

(Neelam Chand Sankhla) Registrar General

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EHIGH COURT OF CHHATTISGARH, BILASPUR

WEMORANDUM

Contribution to CM' Relief Fund

Bilaspur, dated 2.2. April, 2020

To.

The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Naya Raipur (C.G.).

Subject

: Regarding donation to the CM's Relief Fund for Corona.

Reference:

Circular no. 42 (Mis.) dated 30 March, 2020 of this High Court.

On the subject and reference cited above, as directed, this is to inform you that Hon'ble the Chief Justice of this High Court expressed his desire to give some contribution on behalf of judiciary of the state of Chhattisgarh to the CM's Relief Fund for Corona for the noble cause of dealing with any kind of emergency or distress situation arising due to pandemic of COVID-19. Therefore, all the Hon'ble Judges, Registry Officers/Employees of the High Court and all the Judicial Officers and Employees of the Subordinate Judiciary were requested to voluntarily donate one day salary to the CM's Relief Fund for Corona.

Accordingly, all the Hon'ble Judges, Registry Officers/Employees of this High Court and Officers/Employees of the Subordinate Judiciary of the State of Chhattisgarh have donated total amount of Rs. 52,44,689/- (Rs. Fifty two lac forty four thousand six hundred eighty nine only) from their salary in the CM's Relief Fund for Corona of Chhattisgarh State.

You are, therefore, requested to bring the aforesaid facts in the knowledge of the Hon'ble Chief Minister, State of Chhattisgarh. 9.4.2020

(Neelam Chand Sankhla) Registrar General